

File No. A- 11013/1/2017-LC
Government of India
Ministry of Law and Justice
Department of Legal Affairs
Law Commission of India

2nd&4th Floor, B-Wing, Lok Nayak Bhawan,
Khan Market, New Delhi,
Dated the 2nd January, 2018

CIRCULAR

Sub: Engagement of Consultants in Law Commission of India, Ministry of Law & Justice on Contract basis.

Law Commission of India, Ministry of Law & Justice invites applications from retired government officials of the Central/State Government for engagement as consultants in different categories on Contract basis as per details given below:-

S. No.	Level of Engagement of Consultant	No. of Consultants	Monthly Remuneration	Eligibility
1.	Deputy Law Officer	03	RS. 60,000/-	Retired government officers of ILS and other officers of Central/ State Government who retired from analogous post and have a Degree in Law
2.	Assistant Law Officer	04	Rs. 50,000/-	

The number of Consultants to be engaged is tentative and subject to change. The contract will be initially for a period of six months which may be extended by competent authority subject to satisfactory performance of such person.

3. **Age Limit** : Not more than 64 Years as on the closing date of the Advertisement/ Notice.
4. **Nature of duties**: As assigned by the Law Commission of India from time to time, which may, inter alia, include looking after work indicated below:-
 - (i) Research work related to various law reforms and to prepare research paper/Note.
 - (ii) To identify laws which are no longer needed or relevant and can be immediately repealed.
 - (iii) To suggest suitable measures for quick redressal of citizen's grievances.
 - (iv) To examine the suggestions for revision/amendment given by Expert Groups in various Ministries/Departments and public with a view to coordinating and harmonizing them.



5. **Terms & Conditions:**

The Consultant on having accepted the offer of engagement shall enter into a contract as per terms & conditions of engagement (**Annexure-II**), also having the confidentiality clause, with the Law Commission of India, before being assigned any work.

6. **Method of Selection:**

The candidates will be shortlisted based on experience in legal field and their suitability for projects undertaken by Law Commission of India. The Shortlisted candidates, if required, will be interviewed by a Selection Committee constituted for the purpose, whose decision shall be final. No Correspondence in this regard will be entertained. Intimation shall be sent only to the selected candidates.

7. Apart from the above, all the rules and instructions of Government of India on the subject will be followed including the *Reservation Policy*, if any.

8. Interested candidates may submit their application in the enclosed format with two recent passport size photographs as per **Annexure-I** in sealed cover superscribed "**Selection for the post of Consultant in LCI**" addressed to Shri Kuldeep Kumar, Under Secretary, Law Commission of India, Ministry of Law & justice, 2nd Floor, B-Wing, Lok Nayak Bhawan, Khan Market, New Delhi with in a period of 30 days from the date of publication of this circular. Application needs to be strictly in the format as per **Annexure-I**. Applications received after due date will not be considered.

(Kuldeep Kumar)

Under Secretary to the Govt. of India

To

1. Deputy Secretary, Admn.I(LA), Department of Legal Affairs, Shastri Bhawan for giving wide publicity to this circular.
2. Deputy Secretary, Admn. I(LD), Legislative Department, Shastri Bhawan for giving wide publicity to this circular.
3. Deputy Legal Adviser, In-Charge, Litigation (HC/LC) Section for giving wide publicity to this circular.
4. In- Charge, Central Agency Section for giving wide publicity to this Circular.
5. Under Secretary, Admn., Department of Justice, Jaisalmer House, 26, Mansingh Road, New Delhi- 110011
6. Director (L&T), Ministry of External Affairs (Legal and Treaties Division), Jawahar Lal Nehru Bhawan, Janpath Road, New Delhi.
7. Sr. System Analyst, NIC for uploading it on the website.

BIO-DATA**I GENERAL INFORMATION**

1. Name of the Candidate :
2. Father's Name :
3. Date of Birth :
4. Service to which belongs (Central/
State Government) :
5. Name of the post held on superannuation/
Retirement :
6. Date of superannuation/Scale of Pay :
7. Permanent Address :
8. Mailing Address :
9. Whether belongs to SC/ST/OBC Category :
10. Telephone No. :
- Mobile No. :
- E-Mail ID :

II (a) Academic / Professional Qualifications:

Degree	University	Field/Specialization	Year of Passing	Any other Information

(b) Details of Experience:

Details of employment, in chronological order. Enclose a separate sheet, duly authenticated by your signature, if the space below is insufficient.

Office/ Institute/ Organization	Post Held	From	To	Nature of Duties in brief

(C) Additional Information, if any, which you would like to mention in support of your suitability for the post. Enclose a separate sheet, if the space is insufficient.

Date:

Place:

Signature of the Candidate

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- Sub: Terms & Condition for engagement as Consultant on Contract Basis in the Law Commission of India, Ministry of Law & Justice.
1. The engagement shall be on contract basis initially for a period not exceeding six months which may be extended at the discretion of Law Commission of India subject to satisfactory performance and also subject to the requirement of the Department. The engagement can be terminated at any time by the Commission, without assigning any reason.
 2. He/she shall be paid a consolidated fee as indicated for the level of Consultant in this Department's Circular. He/She shall devote whole of his/her time for the Government and he/she shall not accept any other professional appointment, paid or otherwise during the period of contract.
 3. He/She shall perform the duties assigned by the concerned officer Incharge or his/her nominee from time to time. ***He/She shall maintain absolute secrecy of all the facts and documents which come to his/her knowledge during the period of his/her engagement the discharge of duties assigned to him/her at all times.***
 4. He/She will be entitled for 08 Casual leaves and 02 Restricted Holiday leave in a year. No other leave of any kind shall be admissible to him/her.
 5. In case he/she remains absent from duty, a proportionate deduction from the consolidated fee as application will be made. Further, the engagement may also be terminated.
 6. In addition to the normal working days, if he/she is required to attend the office on Saturday/Sunday and other holidays in exigencies of works, he/she shall not be paid any additional remuneration.
 7. He/She shall not be entitled to the benefits like Provident Fund, Pension, Gratuity, transport allowance etc. or any other benefits available to the government servants who have been appointed in the Government.

8. He/She shall not have claim to any post under the Government on the basis of this engagement as a Consultant.
9. He shall be required to maintain decorum and office discipline as expected from a responsible officer.
10. He/She is required to submit a declaration regarding his/her marital status. He/She will also be required to take an oath of allegiance to the Constitution of India or make a solemn affirmation to that effect in the prescribed proforma.
11. If any declaration or information furnished by him/her proves to be false or if he/she is found to have willfully suppressed any material information, he/she shall be liable to termination of the contract.
